

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2659
ANSWERED ON:16.08.2004
ILLEGAL BORING IN SOUTH DELHI
Jha Shri Raghunath

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether despite a ban imposed on boring, illegal boring activities have taken place in South Delhi blatantly;
- (b) if so, the details of complaints received against illegal boring by the Deputy Commissioner, South Delhi during the last two years and the action taken on each complaint;
- (c) whether some of his officers are also actively involved in the illegal boring activities;
- (d) if so, the action taken against erring officials;
- (e) whether there is any proposal to conduct a survey of illegal boring in South Delhi; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAI PRAKASH NARAYAN YADAV)

(a)&(b) As per information received from the office of Deputy Commissioner, South District, NCT of Delhi, 89 complaints were received regarding illegal boring in South Delhi during the last two years. The illegal borings have been sealed by Deputy Commissioner, South Delhi and 32 vehicles were impounded which have been released after furnishing bank guarantee amounting to Rs. 1.00 lakh and bond by the owners of the vehicles.

(c)&(d) Deputy Commissioner, South District, NCT of Delhi received verbal complaints against two officials for conniving with the violators of ban imposed on boring activities. Both the officials have been transferred from South District. Departmental proceedings and other action as per law has been recommended against them.

(e) No, Sir.

(f) The number of complaints is not large enough to warrant such a survey.